

GOVERNMENT OF INDIA
MINISTRY OF MINES
LOK SABHA
UNSTARRED QUESTION NO. 3871
TO BE ANSWERED ON 09.08.2018

MINING OF IRON ORE

†3871. SHRI VIKRAM USENDI:

Will the Minister of MINES be pleased to state:

- (a) the details of companies involved in mining of iron ore in the country including Chhattisgarh, State/location-wise;
- (b) whether defined rules and regulations are being followed by private companies in such mining operations and all necessary clearances from Environment and Forest department have been granted to them and if so, the details thereof;
- (c) whether these private companies are providing basic amenities like drinking water, hospitals, schools, roads, irrigation and electricity supply in all mining affected districts and if so, the details thereof; and
- (d) the locations where mining lease of iron ore have been granted in the country including Chhattisgarh during the last three years along with the details of mines out of them which are in operation at present?

ANSWER

THE MINISTER OF STATE FOR MINES
(SHRI HARIBHAI PARTHIBHAI CHAUDHARY)

(a) As per the Mines and Minerals (Development and Regulation) (MMDR) Act, 1957 and the Rules framed there under, the State Governments grant mineral concessions for the minerals located within their respective boundaries in accordance with the statutory procedure. The State-wise details of the Iron Ore leases in the country, as provided by Indian Bureau of Mines, are as under:

S. No.	State	Number of Iron Ore Mining Leases
1	Andhra Pradesh	59
2	Chhattisgarh	23
3	Goa	66
4	Jharkhand	41
5	Karnataka	90
6	Maharashtra	12
7	Odisha	146
8	Rajasthan	18
9	Telangana	5

(b) It is mandatory for mining lessees, including the private companies, to follow defined rules and regulations in regard to carrying out mining operations. Mining activities can be undertaken only after obtaining all statutory clearances from respective departments.

(c) Ministry of Mines has notified the District Mineral Foundation Rules, 2015 with an objective to work for the interest and benefits to the persons, and areas affected by mining related operations. Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) has been notified by the Government which is being implemented through funds collected under DMF.

(d) As per the information provided by Indian Bureau of Mines, the details of the mining leases of Iron Ore which have been granted in the country including Chhattisgarh during the last three years are as under:

S No	District	State	Area	Lease area (in Ha)	Status of Operation
1	Dantewara	Chhattisgarh	Deposit No. 13	413.75	Not in Operation
2	Dantewara	Chhattisgarh	Alnar	31.55	Not in Operation
3	Kanker	Chhattisgarh	Hahaldi	78.09	Not in Operation
4	Kanker	Chhattisgarh	Hahaldi	215.00	Not in Operation
5	Sindhudurg	Maharashtra	Phanaswadi	99.43	Not in Operation
6	Sindhudurg	Maharashtra	Asaniye	437.92.70	Not in Operation
7	Sindhudurg	Maharashtra	Zolombe	74.85.90	Not in Operation
8	Keonjhar	Odisha	Khandabandh & Baitarni R.F.	35.774	In Operation
9	Keonjhar	Odisha	Sirkagutta	19.532	Not in Operation
10	Keonjhar	Odisha	Nayagarh	24.570	Not in Operation
11	Sundargarh	Odisha	Adaghat	15.074	Not in Operation
12	Sundargarh	Odisha	Kadalia, Mithrida etc.	874.290	Not in Operation
13	Bellary	Karnataka	Tungabhadra Minerals Pvt Ltd. ML No.2366	33.21	In Operation
14	Bellary	Karnataka	Hothur Traders ML No.2313	21.61	In Operation
